

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 24935/2024

(Arising out of impugned judgment and order dated 07-06-2023 in
PIL No.38/2022 passed by the High Court of Judicature at Bombay)

RAHUL RAJENDRAPRASAD TIWARI

Petitioner(s)

VERSUS

MUMBAI CRICKET ASSOCIATION & ORS.

Respondent(s)

(IA No. 170441/2024 - CONDONATION OF DELAY IN FILING
IA No. 170443/2024 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS

IA No. 170442/2024 - PERMISSION TO APPEAR AND ARGUE IN PERSON

IA No. 170444/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 06-09-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. Rahul Rajendraprasad Tiwari, In-person

For Respondent(s)

UPON hearing the petitioner-in-person the Court made the following
O R D E R

Heard the petitioner appearing in person.

Delay condoned.

The High Court was absolutely right in not entertaining the Public Interest Litigation at the instance of the present petitioner. We concur with the view taken by the High Court in paragraphs 3 and 5 of the impugned order. Accordingly, the Special Leave Petition is dismissed.

Pending applications also stand disposed of.

(ANITA MALHOTRA)
AR-CUM-PS(AVGV RAMU)
COURT MASTER